

"unanimously decided to constitute a group representing a faction which has arisen as a result of split in the Samata Party."

The hon. Members had requested me to give recognition to their faction which has arisen as a result of split in the original Samata Party.

I caused a copy of the said letter to be forwarded to Shri George Fernandes, M.P. and Leader of Samata Party in Lok Sabha.

After giving a careful consideration to the matter, particularly in the light of the provisions of the Tenth Schedule to the Constitution and the Rules made thereunder, I have decided to seat the said three hon. Members separately in Lok Sabha for the purposes of functioning in the House. This breakaway group of Samata party shall be known as Samajwadi Janata Party (Rashtriya).

SHRI RAJIV PRATAP RUDY (CHHAPRA) : Sir, I would like to raise a matter concerning the arrest of two hon. Members of Parliament, namely, Shri Ram Tahal Chaudhary and Shri Karia Munda.

[*Translation*]

They were arrested yesterday during a bandh organised in Chhota Nagpur Area for pressing the demand of statehood for the Jharkhand region. The House has not been apprised of the same.

[*English*]

MR. SPEAKER : What is your point of order ? What is the rule you are quoting ? No point of order can be raised like this.

...(Interruptions)

SHRI RAJIV PRATAP RUDY : Sir, it is for the information of the House ... (*Interruptions*) Sir, two hon. Members have been arrested ... (*Interruptions*)

MR. SPEAKER : I have not got any information. I do not remember whether any Member been arrested.

...(Interruptions)

MR. SPEAKER : I cannot take cognizance of what is reported in the newspaper. I have no official intimation.

...(Interruptions)

SHRI RAJIV PRATAP RUDY : Sir, it is a very important matter ... (*Interruptions*)

MR. SPEAKER : How are you going to dispose of the Business. I do not know ?

...(Interruptions)

MR. SPEAKER : No. Please bear, we have very serious Business to conduct today. Please cooperate with me today.

...(Interruptions)

MR. SPEAKER : Not today.

[*Translation*]

SHRI RAJIV PRATAP RUDY : Mr. Speaker, Sir, this is an issue pertaining to Vananchal. Just as the Prime Minister has made an announcement about creation of Uttarakhand state ... (*Interruptions*)*

[*English*]

MR. SPEAKER : Nothing will go on record.

(Interruptions)...

MR. SPEAKER : Nothing is going on record.* Nobody is allowed to speak on this.

(Interruptions)...

MR. SPEAKER : Nothing is going on record now.

...(Interruptions)

[*Translation*]

SHRI BANWARI LAL PUROHIT (NAGPUR) : Mr. Speaker, Sir, Mr. Deputy Speaker had given an assurance that I would be allowed to speak on the Vidarbha issue on behalf of Bhartiya Janata Party.

MR. SPEAKER : Which matter are you talking about?

SHRI PRAFUL PATEL (BHANDARA) : Yesterday it was agreed to.

[*English*]

Yes, Sir. I was given an opportunity yesterday but I could not complete my submission during Zero Hour. I sincerely request you, since I was interrupted and the House was adjourned, I be given an opportunity to speak on this ... (*Interruptions*)

MR. SPEAKER : No, please. How can a matter be raised everyday.

...(Interruptions)

[*Translation*]

MR. SPEAKER : No. This cannot be allowed.

SHRI BANWARI LAL PUROHIT : Injustice is being done to the people of Vidharbha. Vidharbha is a backward area.

MR. SPEAKER : It is not a question of injustice. It is a question of business.

SHRI BANWARI LAL PUROHIT : Injustice is being done for years together. Hence I would like to make a demand that the notice submitted for formation of a separate state of Vidharbha should be considered seriously. This is a historical issue.

* Not recorded.

[English]

MR. SPEAKER : I will look into that ...

...(Interruptions)

SHRI PRAFUL PATEL : Sir you cannot allow him to speak. If you are allowing him to speak then we must also be allowed.

[Translation]

SHRI BANWARI LAL PUROHIT : This area has been the birthplace of great souls. This area was the birthplace of Rukmaniji.

MR. SPEAKER : No. You keep on raising the same issue every day.

SHRI ATAL BIHARI VAIPAYEE (LUCKNOW) : People here are very outspoken and it seems that they are also very much sufferers. Please give them two minutes to make their point clear as we are leaving tomorrow with bag and baggage.

MR. SPEAKER : You are continuing this daily.

SHRI PRAFUL PATEL : Please allow us also to speak. It could not be completed. We have not spoken.

MR. SPEAKER : Vajpayeeji day before yesterday I had given permission for this and it has been discussed. This question was raised yesterday and if you want to raise it today also then how the House will function

...(Interruptions)

[English]

MR. SPEAKER : I am not allowing at all.

(Interruptions)

SHRI PRAFUL PATEL : Sir, I was not allowed to speak yesterday. Sir, please recognise me. (Interruptions)

MR. SPEAKER : No, Sir.

Now, we shall take up matters under Rule 377.

13.15 hrs

MATTERS UNDER RULE 377

[Translation]

(i) Need to take complete measures for Conservation and Protection of Khajuraho Temples

SHRI BANWARI UMA BHARATI (KHAJURAHO) : Mr. Speaker, today, Khajuraho temples of Madhya Pradesh

occupies a very important place not only in the country but also in foreign countries. Every year, millions of tourists visit to see these temples. With the influx of tourists, country gets millions of rupees as income. But the sad part of this is that the cracks that developed in the ancient temples of Khajuraho built in the Ninth-Tenth Century has created a great danger to these temples. If the work of repairing is not carried out immediately, these temples will be in danger. Therefore, the Government should pay attention towards this immediately. The Khajuraho temples are the special attraction for the tourists. Therefore, sufficient attention should be given towards their maintenance and protection, which is not being paid at present. permission for construction all around the temple complex has been given in violation of the rules. Unauthorised construction is damaging the beauty of temple-complex.

Therefore, the Central Government is requested to take effective measures in this regard

(ii) Need to enquire into the Discrimination in wages of workers of NTPC

DR. RAMESH CHAND TOMAR (HAPUR) : Sir, the NTPC management has not done justice in regard to the wage revision of all the workers employed in NTPC. Sir, NTPC management has given its officers two increments, by deviating from the BPE guidelines prescribed by the Government of India, whereas the workers were denied any increment on the plea that they cannot do any such thing which is deviating from the BPE guidelines. So, justice has not been done to NTPC workers. Therefore, the need is that the workers should also be given equal increments.

I demand from the Central Government that the Hon'ble Minister of Power should issue order to give two increments to the workers in the same way as they are given to the officers.

[English]

(iii) Need to Retain Fish Research Centre at Burla, Orissa

DR. KRUPASINDHU BHOI (SAMBALPUR) : Sir, the people of Orissa are very much agitated over the news of shifting of the Regional Fish Research Centre from Burla to Madhya Pradesh. The Government of India opened two Regional Fish Research Centres in 1963, one at Bhakranangal in Punjab and another at Burla in Orissa. Subsequently the Bhakranangal Research Centre was closed. Thus the Regional Fish Research Centre at Burla now is the only one Fish Research Centre in the entire country. The research undertaken in that Institute has helped a lot in the development of fish resources in the country. Orissa, a maritime State, comprises 480 kms. of coastal belt, 6.50 lakh hectares of fresh water and 4.40 hectares of brackish water areas, estuarine and lagoons. A number of fish development agencies have